

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-1572(ND)/2019
IA/2302/2024, IA/2319/2024

IN THE MATTER OF:
Bank Of India

...PETITIONER

Vs.

**M/s. West Face Hospitality And
Management Pvt. Ltd.**

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the IRP

:Mr. Prabhat Ranjan Singh, IRP

ORDER

IA/2302/2024

This is report filed by RP certifying constitution of the Committee of Creditors in terms of Regulations 17 (1) and 13(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Heard Ld. Counsel for the IRP. The Report certifying constitution of the Committee of Creditors is taken on record with just exceptions. IA **disposed** of.

IA/2319/2024

This is an application filed under Rule 4 of the IBC (Application to Adjudicating Authority) Rules, 2016 Read with Rule 11 Of the National Company Law Tribunal Rules, 2016 to file and bring on record the written

communication under Form 2 by Interim Resolution Professional as directed vide order dated 05.04.2024. Heard Ld. Counsel for the IRP. The written communication and valid AFA as filed is taken on record with just exceptions.

IA **disposed** of.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)